

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

Tr.Appln.No.325/87

Dinkar Govind Gadge,
Rly.Qr.No.C-26-B,
8.C.Rly Colony,
Amla Tah.Multai
District:Betul(M.P.)460 551.

.. Applicant

vs.

1. Divisional Railway Manager,
Central Railway,
Nagpur.

2. General Manager,
Central Railway,
Bombay V.T.

3. General Manager,
Central Railway,
Bombay V.T.

.. Respondents

Coram: Hon'ble Shri G.Sreedharan Nair, Vice-Chairman

Hon'ble Shri I.K.Rasgotra, Member(A)

Appearance:

Mr.P.S.Lambat
Advocate for the
Respondents.

ORAL JUDGMENT:

Date: 7-8-1990

(Per G.Sreedharan Nair, Vice-Chairman)

Applicant and counsel not present.

2. Heard counsel of respondents and
perused the records.

3. The main relief that is claimed in
the application is for a direction to the respondents
No.1 to 3 for payment of Gratuity that is due to the
applicant. It is alleged that the applicant has
retired on superannuation on 31-8-1983.

4. It was stated by counsel for the
respondents that the entire gratuity amount of
Rs.21,792/- has been paid to the applicant on 23-1-85
and that the delay occurred in the payment since the
applicant did not vacate the quarter that was allotted
to him.

5. What remains ~~is~~ only ~~is~~ the conveyance allowance and arrears of additional DA claimed by the applicant. As regards the said claim it is stated by the counsel of the respondents that the respondents will duly examine the same with respect to its admissibility and dispose of the matter within a period of three months. The respondents are directed to do so.

6. With the aforesaid direction we close this application.

delhi
(I.K.RASGOTRA)
Member(A)

7/8/90

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(G.SREEDHARAN NAIR)
Vice-Chairman

2-8-90